

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

36

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 03/11/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : CP/615/(IB)/2017
NAME OF THE PETITIONER(S) : SUGESAN TRANSPORT PVT LTD
NAME OF THE RESPONDENT(S) : TRANSTROY INDIA LTD
UNDER SECTION : 9 RULE 6


S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1	Nithyaresh Naray	Petitioner	Nithyaresh
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ORDER

Counsel for the Petitioner present and submitted that as per the order, the notice has been issued to the Corporate Debtor, but there is no representation on behalf of the Corporate Debtor. Therefore, the **Registry** is directed to issue notice to the registered office of the Corporate Debtor. Counsel for the Petitioner is also directed to issue private notice along with copy of the petition to the Registered Office of the Corporate Debtor as well as send e-mail to its user name and file proof of sending the same before the next date of hearing. Put up on **10.11.2017 at 10.30 A.M.**


MEMBER (TECHNICAL)
ghk


MEMBER (JUDICIAL)